

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 1678

TO BE ANSWERED ON WEDNESDAY, THE 26TH JULY, 2017

Appointment of Chief Election Commissioner

1678. ADV. CHINTAMAN NAVASHA WANAGA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Supreme Court intends to frame rules and regulations for appointment of Chief Election Commissioner of India and other Commissioners;
- (b) if so, the details thereof and the reasons therefor; and
- (c) whether the Government plans to reframe rules and regulations for appointment of Chief Election Commissioner of India and if so, the steps taken so far in this regard?

ANSWER

**MINISTER OF STATE FOR LAW & JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P. P. CHAUDHARY)**

- (a) : No such directions have been received from Supreme Court of India.
- (b) : Question does not arise.
- (c) : There is no proposal under consideration to reframe rules and regulations for appointment of Chief Election Commissioner of India.
